

ITEM NO.1501

COURT NO.12

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8162/2012

INDEPENDENT SCHOOLS FEDERATION OF INDIA (REGD.) Appellant(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

( [HEARD BY: HON. SANJIV KHANNA AND HON. BELA M. TRIVEDI, JJ.] )

WITH

C.A. No. 6330-6331/2017 (IV-C)

C.A. No. 6316-6329/2017 (III)

C.A. No. 8684/2012 (XIV-A)

C.A. No. 2229/2013 (IV)

C.A. No. 9406/2013 (IV)

SLP(C) No. 12535/2014 (IV-B)

SLP(C) No. 15069/2015 (XI)

T.C.(C) No. 104/2015 (XVI-A)

W.P.(C) No. 44/2016 (X)

(IA No. 1/2016 - STAY APPLICATION)

SLP(C) No. 19930/2017 (IV-C)

C.A. No. 3870/2018 (III-A)

(IA No. 52206/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

C.A. No. 7457/2018 (III)

C.A. No. 7459/2018 (III)

C.A. No. 7458/2018 (III)

C.A. No. 7460/2018 (III)

(IA No. 36928/2022 - APPLICATION FOR SUBSTITUTION

IA No. 36929/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION  
APPLN.)

C.A. No. 7462/2018 (III)

C.A. No. 7461/2018 (III)

SLP(C) No. 3293/2019 (IX)

W.P.(C) No. 1158/2019 (X)

SLP(C) No. 2235/2020 (IX)

(IA No. 12726/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 12730/2020 - EXEMPTION FROM FILING O.T.)

Date : 29-08-2022 These matters were called for judgment today.

For Parties

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Mr. Naresh Kumar, AOR

Mr. Rauf Rahim, AOR

Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Delay in filing substitution application is condoned.

Application for substitution is allowed.

Hon'ble Mr. Justice Sanjiv Khanna has pronounced the reportable judgment in the matters heard by the Bench comprising His Lordship and Hon'ble Ms. Justice Bela M. Trivedi.

The appeals, transfer case and the writ petitions are dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR

[Signed Reportable Judgment is placed on the file]